DR KRUPASINDHU BHOI: Sir, the Hon. Minister has said that the IDPL and other indigenous companies are not able to compete within the design parameter of the imported Erythromycin basic raw material and that it is causing a loss to them. Therefore, I would like to know whether the Minister is aware of the fact that the design parameter for production of basic raw material for Erythromycin, which is a key drug for our country, is helped by the Indian Medicine and Scientific Research and the design parameter which is available to produce these things. Why is he not restricting the import of it and allowing the basic raw material produced in our country to be used for it? In this way, they are discouraging the scientists who are associated with the Indian medicine and scientific research.

SHRI VASANT SATHE: There is no deficiency in design parameter and we are willing to take full advantage of our scientists and research men and even encourage them. As far as IDPL are concerned I entirely agree with my hon. friend and also earlier hon. member that import of intermediate is the main constraint; That has to be taken care of if indigenous production from basic stage is to be encouraged. That is our objective.

Derecognisation of Political Parties receiving less then one-sixth votes

+

*332. SHRI KRISHNA PRATAP SINGH:

SHRI K. MALANNA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received suggestion for derecognising the parties not securing one sixth of the total votes polled; and

(b) if so Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAND): (a) and (b). Though the suggestion has not been sent to Government, Government is aware of the suggestion. The implementation of the suggestion would require an amendment of the Election Symbols (Reservation and Allotment) Order, 1968, which *inter alia* provides for the recognition of political parties. The Election Commission which is solely concerned with the administration of this Order has stated that it is examining the matter and that it proposes to discuss the matter with the recognised political parties in due course.

श्री कृष्ण प्रताप सिंह: अध्यक्ष महोदय, मैं सरकार से प्रतिक्रिया जानना चाहता था, जो मान्यता प्रदान करने के संबंध में है। 1968 में भी संशोधन हुआ था। उसके बाद आज की परिस्थिति में, रोज छोटे-छोटे राजनीतिक दल बन रहे हैं। रोज एक दल का गठन होता है और चुनाव मतदान में जाते हैं। मेरा प्रश्न यह है कि जो कुल मतदान के छठे हिस्से से कम मत प्राप्त कर सके हैं; वैसे राजनीतिक दलों की मान्यता समाप्त कर दी जाए—इसमें सरकार की प्रतिक्रिया क्या है? वैसे सरकार का कहना ठीक है कि समय आने पर मान्यता प्राप्त राजनैतिक दलों से इस विषय में विचार विमर्श करेगी? लेकिन मैं सरकार से जानना चाहता हूं कि कितने ऐसे राजनीतिक दल हैं, जो कुल मतदान के छठे हिस्से से भी कम मत प्राप्त किए हैं और क्या वे राजनीतिक दलों की सूची में हैं और क्या सरकार उस पर कार्यवाही करने जा रही है?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल): अध्यक्ष महोदय जिसे सजैशन का जिक्र माननीय सदस्य ने किया है, यह सजैशन वाइस प्रैजीडेंट ने, 9 फरवरी, 1983 को पहली दफा किया था। यह सजैशन इलैक्शन

कमीशन के विचाराधीन है। यह आपको मालूम है कि एलाटमेंट आफ सिमबल्स, रिकागनीशन आफ पार्टीज, डि-रिकागनीशन आफ पार्टीज यह इलैक्शन कमीशन करता है। आपने देखा होगा कि हमने अपने जवाब में कहा है :

"The Election Commission has said that it is examining the matter and that it proposes to discuss the matter with the recognised political parties in due course."

यह सुझाव आया है। इसको देखा जा रहा है और देखने के बाद जो मत बनेगा फिर पालिटिकल पार्टीज से बात करने के बाद कोई निर्णय लिया जा सकता है।

श्री कृष्ण प्रताप सिंह : क्या मंत्री महोदय बतलायेंगे कि इलैक्शन कमीशन और राजनीतिक दलों के नेताओं की बैठक कब तक होगी ? इलैक्शन कमीशन के साथ उन की वार्ता कब तक होगी तथा इस बारे में कब तक निर्णय हो जायगा ?

श्री जगन्नाथ कौशल : अभी तो इलेकशन कमीशन ही कहा रहा है कि वह एक्जामिन कर रहा है कि यह बात मानने के लायक है या नहीं है।

SHRI BIJU PATNAIK: I would like to know from the Government whether they have taken the stand that this is the Election Commission's business and perhaps it is. Would the Government consider, apart from the Political Parties obtaining less then 1/6th of the votes, banning altogether the so-called independent candidates?

MR. SPEAKER: So-called independent candidates !

SHRI BIJU PATNAIK: You are talking of 1/6th of a Party's votes. What about the independent candidates who are springing up like mushrooms in this country by bringing on amendment at least to that effect?

श्री जगन्नाथ कौशल : यह सारा मामला इलैक्टौरल रिफार्म्ज़ का है और विचाराधीन है।

श्री बीजू पटनायक : यह अलग बात है। हमारे यहां मल्टी पार्टी सिस्टम है, इस लिये इसमें इण्डिपेन्डेन्ट्स का क्या स्टेटस है ?

श्री जगन्नाथ कौशल : आप की यह सजेशन नोट कर ली गई है।

श्री राम विलास पासवान : मैं मंत्री महोदय से जानना चाहता हूं—इलेक्शन कमीशन क्या करेगा या नहीं करेगा, यह अलग बात है, लेकिन अभी जितनी ऐसी तथाकथित राष्ट्रीय पार्टियां हैं, जो राष्ट्रीय पार्टियां नहीं है लेकिन सारी सुविधायें राष्ट्रीय पार्टी की उन को मिल रही हैं....

श्री जगन्नाथ कौशल : यह सवाल तो इस से पैदा नहीं होता है।

श्री राम विलास पासवान : क्यों पैदा नहीं होता है ?

श्री जगन्नाथ कौशल : सवाल तो सिर्फ यह है—एक सजेशन आई है कि जो पोलिटीकल रिकगनाइज्ड पार्टीज 1/6 से कम वोट लेती हैं उन को डी-रिकगनाइज़ कर दिया जाय। जो सवाल आप पूछ रहे हैं उस का इससे संबंध नहीं है।

श्री राम विलास पासवान : यह उसी का पूरक प्रश्न है—कितनी मान्यता प्राप्त पार्टियों हैं जो मान्यता प्राप्त पार्टिसों के लायक नहीं है लेकिन उन को सुविधायें दी जा रही हैं ?

SHRI K. LAKKAPPA: Mr. Speaker, Sir, apart from the fact that the question is based on the de-recognition of political

Parties, which do not get one-sixth of the total votes polled, is there any thinking of bringing about—because you are promising these electoral reforms—a law to curb the formation of and mushroom growth of regional as well as parochial parties which are ganging up today to endanger the integrity and sovereignty of this country? Such political Parties are against the national interests and the integrity and sovereignty of the country.

SHRI JAGAN NATH KASUHAL: It does not pertain to this question.

SHRI K. LAKKAPPA: You said, electoral reforms. . (*Interruptions*).

MR. SPEAKER: That is not part of this question. He says that has to be put as a separate question.

SHRI SATYASADHAN CHAKRABORTY: This is an important question, and I agree that the Election Commission is thinking over the matter. As political Parties, we should also give a serious thought to it. There is a misconception that the multiplicity of Parties is creating problems. But the existence of multiplicity of Parties represents the contradictions in our social system.

MR. SPEAKER: What is the question?

SHRI SATYASADHAN CHAKRABORTY: But if in the name of reducing the number of parties you want to derecognise the existing parties it is the duty of the Government also and the ruling party, that they should give an assurance to the effect, that the existing de-recognised parties, would be recognised first.

MR. SPEAKER: The Election Commission is an independent body. It is a statutory body. That is a separate and independent body.

SHRI SATYASADHAN CHAKRABORTY: We are entitled to our opinion.

MR. SPEAKER: You can have it. Nobody debars you from having your opinion.

SHRI N. K. SHEJWALKAR: This matter relates to the improvement in the Representation of the People Act and other things. May I know the progress that has been made in the matter of framing a new comprehensive law relating to the Representation of the People Act?

श्री जगन्नाथ कौशल : केबिनेट की एक सब कमेटी ने कई बैठकें की हैं और लगातार बातें हो रहीं हैं ।

श्री एन० के० शेजवलकर : यह तो आप कई बार कह चुके हैं । पिछले सेशन में भी आपने यह कहा था कि केबिनट की सब कमेटी कांसिडर कर रही है ।

श्री जगन्नाथ कौशल : जो स्थिति है, वह तो मैंने ब्यान करनी है ।

Procedure Regarding Registration of Newspapers

*333. SHRI GIRIDHAR GOMANGO: Will the Minister of INFORMATION AND BROADCASTING be pleased to lay a statement showing:

(a) the names of the newspapers recommended by Government of Orissa and those received directly by his Ministry for registration during the last five years;

(b) the names of the newspapers out of them which received registration letters from his Ministry so far; and

(c) the procedure and policy adopted by his Ministry for registration of newspapers?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) to (c). The procedure for registration of newspapers and issue of registration certificates is contained in sections 19-B and 19-C of the Press and Registration of Books Act, 1867 and rules 7 and 10